## O.A./74/87

1. Karuppan Painimuthu

2. Andaperumal Kaliaperumal

3. Vardharaj Narayan

4. Smt. Tyoti Perumal

5. Smt.Vasantha Adhimulam C/o.Adimoolam Mari Quarter No.17/E, Line No.1. Railway Colony, Vangaon Post, Valsad.



: Applicants

## Versus

1. Union of India
Through:
General Manager,
Head Quarter Office,
Churchgate, Station Building,
Bombay-400020

 Permanent Way Inspector, Dhanu Road, Western Rallway.

: Respondents

Coram : Hon'ble Mr. A.V. Haridasan : Judicial Member

Hon'ble Mr. M.M.Singh

: Administrative Member

## ORAL ORDER

## Date: 6/4/1990

Per: Hon'ble Mr. A.V. Haridasan

: Judicial Member

In this application filed under Section 19 of the Administrative Tribunals Act the applicants want to challenge the orders dated 17.1.1987 by which they have been informed that their services would be terminated on the expiry of the period of one month. The applicants have alleged that this termination of their services is illegal and malafide. They paryed that the respondents be directed to quash the impugned orders. In paragraph 6 of the reply statment filed by the respondents it has been stated that "it is submitted that after issue of the said notices dated 17.1.87 it was observed there is a further ELA available on which the applicants could be employed. It was, therefore, decided not to terminate the services of the applicants. It is submitted that the applicants are still in service" In view of the above statement in the reply of filed by the respondents and in view of the fact that despite the impugned order, the

the grievance of the applicants does not survive. In case they are threatened to be terminated, they will be at liberty to approach the appropriate forum for proper relief. Hence taking note of the statement of the respondents in the reply statement that the respondents have not intention to terminate the services of the applicants and that they still continue in service we dispose of this application. It is not necessary to quash the impugned orders since the respondents themselves have treated them as cancelled.

With the above observation, the application is disposed of.

H h Sun.

(M.M.Singh)
Administrative Member

(A.V.Haridasan) Judicial Member

a.a.b.